EUROPEAN - SOUTH-ASIAN INVESTMENT ARBITRATION BOOTCAMP 2026

NLU DELHI X UPPSALA UNIVERSITY

10 - 14 November 2026

HYBRID FORMAT



ABOUT

NATIONAL LAW UNIVERSITY DELHI

National Law University, Delhi (NLU Delhi) is one of India's leading national law universities, consistently ranked among the top law schools in the country. The University is known for its rigorous, research-oriented curriculum and strong emphasis on interdisciplinary legal scholarship, supported by multiple specialised research centres and student-run academic journals.

The University serves as a hub for intellectual exchange, bringing together scholars, practitioners, and students from across jurisdictions, while promoting interdisciplinary collaboration and innovation in legal studies.

Renowned for its strong mooting tradition, impactful research, and vibrant student community, NLU Delhi continues to shape the next generation of legal professionals equipped to address complex national and international challenges.

https://nludelhi.ac.in

#2

NIRF Ranking -2025, 2024, 2023, 2022, 2021

(Law)

#223

QS World Ranking 2026

(Law & Legal Studies)



ABOUT
UPPSALA UNIVERSITY, SWEDEN

Uppsala University, founded in 1477 by papal bull from Pope Sixtus IV at the initiative of Archbishop Jakob Ulvsson, stands as Sweden's oldest university and the Nordic region's first. It briefly suspended operations around 1515 amid religious conflicts but resumed in 1593, expanding rapidly after King Gustavus Adolphus's major endowments in the 1620s, which boosted student numbers and subjects beyond theology, law, and philosophy.

Today, Uppsala ranks among the world's elite research universities, placing 88th in ARWU (Shanghai) 2024, 93rd in QS 2026, 130th in Times Higher Education 2025, and 150th in US News 2024–2025. These positions reflect its leadership in international research networks, where it helps Sweden rank third globally.

As one of Sweden's most internationally renowned institutions, Uppsala drives world-class education and scholarship to solve global challenges, from life sciences at its Biomedical Centre to historic collections like the Linnaeus botanical gardens and Gustavianum museum. Notable alumni and faculty include Carl Linnaeus, Anders Celsius, and eight Nobel laureates.

Web: *https://www.uu.se/en/about-uu*

ABOUT

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Aarna Law

Aarna Law is a boutique, counsel-led law firm founded in 2013 by Kamlla Nagganand and Shreyas Jayasimha, with offices in Bengaluru, Mumbai and New Delhi. The firm focuses on complex cross-border disputes and transactions, with practice areas that include investment and commercial arbitration, litigation, mediation, insolvency, intellectual property and mergers and acquisitions.

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P&A Law Offices

P&A Law Offices is a full-service law firm established in New Delhi in 1996. It advises Indian and international corporates, banks and governmental organisations on acquisitions and joint ventures, energy and infrastructure, banking and finance, private equity, intellectual property, competition law, litigation and international arbitration.

Samanjasya ODR

Samanjasya ODR works in the field of online dispute resolution (ODR). Its guiding line, "Where Resolution Begins with Choice", points to an emphasis on giving parties a choice in how their disputes are resolved.

Dentons Link Legal

Dentons Link Legal was formed through the combination of Link Legal with Dentons, giving clients access to the Dentons global network alongside offices across India. It is a full-service corporate and commercial firm, with strengths in corporate and commercial work, intellectual property, competition, litigation and arbitration. Shravan Yammanur, Partner in its Delhi Dispute Resolution practice, is among the Bootcamp faculty.

ABOUT

UPPSALA X NLU DELHI

INVESTMENT ARBITRATION BOOTCAMP



The **Uppsala - NLU Delhi Investment Arbitration Bootcamp 2026** aims to build a bridge between Europe and South Asia, enabling the mutual exchange of expertise and creating added value for both regions. The exclusive, intensive five-day program tailored for South Asian and European students, in-house lawyers, and public officials is dedicated to shaping the future of legal practice and economic policy across the region and beyond.

Hosted annually by the CELIS Institute gUG, Berlin, Germany, in collaboration with premier South Asian and European universities, this Bootcamp offers a dynamic hybrid experience combining expert lectures, practical workshops, and career-focused discussions. Participants will gain hands-on insights into the rapidly evolving landscape of investment arbitration, with a special focus on economic security and the unique challenges faced by European and South Asian nations.

Guided by leading experts from South Asia, Europe, and North America, the program delivers cutting-edge knowledge and best practices in a concise, high-impact format, equipping attendees with a comprehensive overview for success in today's interconnected global economy.

The course fees will be **10,000/-** INR.

HYBRID FORMAT

THE PREVIOUS EDITIONS OF THE BOOTCAMP FEATURED LEADING FIGURES, INCLUDING:

Prof. Giorgio Sacerdoti
Bocconi University, Italy

Justice L. Nageswara Rao
39 Essex Chambers; Former Judge of the Supreme Court of India

Justice Arjan Kumar Sikri
Former Judge of the Supreme Court of India

Prof. Nicolas Angelet
Université libre de Bruxelles, Belgium

Prof. Giorgio Fabio Colombo
Università Ca' Foscari Venezia, Italy

Mahnaz Malik
Twenty Essex, United Kingdom

Prof. James J. Nedumpara
Head of Centre for Trade and Investment Law

Prof. Marcin Kaldunski
Nicolaus Copernicus University, Poland

Lorena Fatás Pérez
State Attorney, Spain

Dr. Patricia Nacimiento
Head of Disputes - Herbert Smith Freehills Kramer, Germany

John Kabealo
Partner at Kirkland & Ellis LLP, United States

Csaba Rusznak
Sovereign Arbitration Advisors, United States

Prof. Bimal N. Patel
Rashtriya Raksha University, India

Shravan Yammanur
Partner, Dentons Link Legal

OUR PATRONS



Prof.(Dr.) G. S. Bajpai
Sr. Professor & Vice-Chancellor, National Law University Delhi



Prof. (Dr.) Risham Garg
Professor of Law and Registrar, National Law University Delhi
Executive DIrector Centre for Transnational Commercial Law (CTCL) and Centre for Incubation, Innovation and Entrepreneurship (CIIE)



Prof. (Dr.) Steffen Hindelang
Professor of International Investment and Trade Law at Uppsala University, Executive Director of the CELIS Institute

OUR FACULTY



Justice (Dr.) Arjan Kumar Sikri

Justice Arjan Kumar Sikri currently serves as an International Judge at the Singapore International Commercial Court (SICC), and is involved in legal opinion work, arbitration, and mediation both in India and internationally. He consistently topped his class in legal education, earning multiple postgraduate diplomas and degrees, including an LL.B., LL.M., and two honorary doctorates in law. He began practising law in 1977, specialising in diverse areas of law, and subsequently rose through the judiciary to become a Judge of the Supreme Court of India, retiring in 2019 as the senior-most puisne judge. He has authored over 4,700 judgments and has been recognised internationally for his contribution to intellectual property law, alongside his active involvement in teaching, writing, and presenting scholarly legal work.

M. Sornarajah, LLB (Ceylon), LLM (Yale) LLM PhD, LLD (London), is Emeritus Professor of Law at the National University of Singapore. He is the author of The International Law on Foreign Investment (CUP 2020), as well as other books and articles on international law. He has sat as an arbitrator on several ICSID and PCA tribunals.



Prof. Dr. M. Sornarajah



Prof. Dr. Marcin Kalduński

Prof. (Dr.) Marcin Kałduński is Vice-Deputy of the International and European Law Department of the Prokuratoria (Poland) and acts as counsel in investment and commercial arbitration proceedings under the ICSID, UNCITRAL, SCC, and ICC Rules. He is also Professor of International Law at Nicolaus Copernicus University in Poland, and has previously held Visiting Fellowships at the British Institute of International and Comparative Law and the University of Cambridge (Lauterpacht Centre for International Law).

Lorena Fatás Pérez is a Partner at Squire Patton Boggs and previously served as Deputy Head of the International Arbitration Department within Spain's General State Administration.



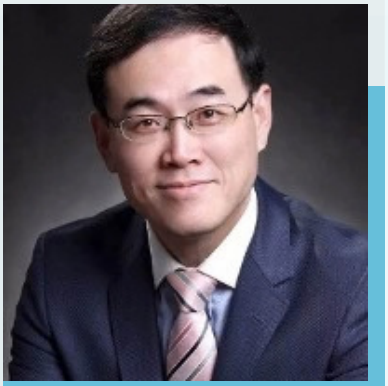
Lorena Fatás Pérez



Prof. Dr. Giorgio Fabio Colombo

Prof. (Dr.) Giorgio Fabio Colombo is Full Professor of Comparative Law at Ca' Foscari University Venice in Italy, and formerly served as Director of the Research Unit "Decolonizing Arbitration" at Nagoya University in Japan. He is an attorney-at-law admitted to the Bar of Milan and is listed as an arbitrator with EDAC, HIAC, HKIAC, JCAA, KCAB International, MIAC, TAI, and KFCRI.

Wei SHEN is KoGuan Distinguished Professor of Law at Shanghai Jiao Tong University Law School; PhD (LSE), LLM (Cantab), LLM (Michigan), LLM & LLB (ECUPL). He has published widely in Chinese and English journals. His article was cited by the Supreme Court of Singapore. He is an arbitrator with London Court of International Arbitration, Hong Kong International Arbitration Centre, Singapore International Arbitration Centre, among others. He is a visiting professor at NYU School of Law, Michigan Law School, UPenn Carey Law, National University of Singapore, among others. He is an independent arbitrator with 18LC.



Prof. Dr. Wei SHEN



Prof. Dr. Risham Garg

Prof. (Dr.) Risham Garg is Professor of Law and Registrar at National Law University Delhi, where he has been associated with the University since 2009. He holds a Doctor of Laws (LL.D.) in International Commercial Law and Arbitration, with doctoral research relating to the UN CISG Convention. He also serves as Executive Director of the Centre for Transnational Commercial Law (CTCL) and the Centre for Incubation, Innovation and Entrepreneurship (CIIE), and as Director of the NLU Delhi Foundation. His teaching and research interests include transnational commercial law, arbitration, insolvency and bankruptcy, business regulation, legal technology, and entrepreneurship. He has also contributed to policy and professional initiatives involving the Government of India and leading regulatory institutions.

Steffen is Professor of International Investment and Trade Law at Uppsala University in Sweden. He is also the Executive Director of the CELIS Institute, an independent, non-profit, non-partisan research enterprise dedicated to promoting better regulation of foreign investment in the context of security, public order and competitiveness. Steffen has advised the EU, European governments as well as companies on investment review regimes, international investment disputes, and international organisations on the reform of the current international investment law regime. He has been repeatedly invited by the European Parliament's INTA Committee to prepare studies on the development of the EU's Common Commercial Policy. He frequently acts as an expert advisor before international tribunals and national courts and has served as an ICSID arbitrator.



Prof. Dr. Steffen Hindelang



Shreyas Jayasimha

Shreyas Jayasimha is the Founding Partner of Aarna Law, a boutique dispute resolution firm established in 2013. An advocate with 26 years of experience in litigation, domestic and international arbitration and mediation. He has acted as counsel, arbitrator, mediator and expert. He has been a lead counsel and co-counsel in several high-value international commercial arbitrations and investment treaty disputes. He holds a law degree from the National Law School of India University and studied at the University of Warwick as a Chevening Scholar. He was previously a Council member of the Mumbai Centre for International Arbitration and Vice Chair of the IBA Sub-Committee on Investor-State Dispute Settlement. He presently heads the LAWASIA UN Committee. He has also been visiting faculty at IIM Bangalore and NLSIU.

Dr. Argha Kumar Jena is Founding Partner at Transnational Legal Advisers and previously served as Senior Legal Consultant for International Investment and Trade Law at the Department of Economic Affairs, Ministry of Finance, India. He is also Research Coordinator of the Task Force on Investment Contracts and Awards at the Roma Tre–UNIDROIT Centre for Transnational Commercial Law and International Arbitration, and holds an interdisciplinary Ph.D. from Rome in International Law and Economics, awarded with a full scholarship from the Italian Ministry of Higher Education, alongside an LL.M. from Berlin in International Dispute Resolution.



Dr. Argha Kumar Jena



Shravan Yammanur

Shravan Yammanur is an international arbitration and dispute resolution specialist based in New Delhi, a Partner at Dentons Link Legal and an Advocate-on-Record of the Supreme Court of India. He acts for sovereign States, investors and public sector entities in complex high-value disputes across mining, oil and gas, energy, infrastructure and civil aviation, under the UNCITRAL, ICSID, ICC and LCIA Rules. Having worked in the Government of India at the Ministry of Commerce & Industry and the Ministry of Finance, he served on India's investment treaty negotiating team. He is an RICS-accredited Evaluative Mediator, recognised as a Future Legal Leader 2026 (IBLJ) and India Co-Chair of Young ITA (2025-2027).

Dr Javier García Olmedo is a Research Scientist at the Faculty of Law of the University of Luxembourg and a practising lawyer with over ten years' experience in public international law and arbitration. His research sits at the intersection of economic sanctions and international investment law, and his monograph Strategic Nationality in International Investment Law is forthcoming with Cambridge University Press. He has acted for states and investors in ICSID, UNCITRAL, PCA and ICC arbitrations, including with Hogan Lovells, Freshfields and Foley Hoag. He holds a PhD from the University of Luxembourg and an LLM from King's College London, and is qualified as a Spanish abogado and a Solicitor of England and Wales.



Dr. Javier García Olmedo

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- Please ensure that the payment is made within the stipulated time to secure your seat.
- In case of any issues during payment or registration, please contact the organising team.
- The course fee is non-refundable, except in case the programme is cancelled by the organisers.
- Further logistical details, including the joining instructions, will be shared with confirmed participants nearer to the date of the programme.
- Lunch and accommodation are **not** included in the registration fee and must be arranged separately by participants.

For queries

Write to us at adr.odr.bit@nludelhi.ac.in



ABOUT

THE ORGANISERS

NLU DELHI FOUNDATION

The Foundation is established as a not-for profit company to work in the realms of law, legal technology, and alternative dispute resolution (ADR), creating a sustainable ecosystem for innovation and development in legal education and practice.
Web: *https://nludelhi.ac.in/ https://nludelhi.ac.in/about/nlu-delhi-foundation/*

UPPSALA MASTER'S PROGRAMME IN INVESTMENT TREATY ARBITRATION, SWEDEN

The Uppsala Master's Programme in Investment Treaty Arbitration, the first of its kind, provides detailed knowledge and skills for a successful career in the field of international investment law and arbitration. It is designed to provide students with in-depth knowledge and practical skills in this rapidly growing legal field, preparing graduates for leading roles in international law firms, governments, international organizations, businesses, and academia. Our graduates work in leading positions in international law firms, government, international organizations, businesses, and academia.
Web: *https://www.uu.se/en/study/programme/masters-programme-investment-treaty-arbitration*

CELIS Institute gUG, Germany

The CELIS Institute is an independent non-profit, non-partisan research enterprise dedicated to promoting better regulation of foreign investments in the context of security, public order, and competitiveness. It produces expert analysis and fosters a continuous trusting dialogue between policymakers, the investment community, and academics. The CELIS Institute embodies thought leadership in economic security and investment screening and our community shapes policies across Europe, the Atlantic, and with democratic allies globally.
Web: *https://www.celis.institute/*

THE CENTRE FOR TRANSNATIONAL COMMERCIAL LAW NATIONAL LAW UNIVERSITY, DELHI

CTCL is a leading academic and research centre dedicated to commercial law in domestic and international contexts. It promotes scholarship, policy research, and professional training, while collaborating with global institutions such as UNCITRAL, UNIDROIT, and The Hague Conference. CTCL also hosts flagship events like the Arun Jaitley International Insolvency and Bankruptcy Moot Competition and serves as a platform connecting academia, industry, and regulators.
Web: *https://ctclnludelhi.in*

MEDIA PARTNER

Transnational Dispute Management (TDM, ISSN 1875-4120) is a comprehensive and innovative information service on the management of international disputes, with a focus on the rapidly evolving area of investment arbitration, but also in other significant areas of international investment (such as oil, gas, energy, infrastructure, mining, utilities etc).
It deals both with formal adjudicatory procedures (mainly investment and commercial arbitration), but also mediation/ADR methods, negotiation and managerial ways to manage transnational disputes efficiently. See www.transnational-dispute-management.com for more information. You can apply for a free OGEMID trial membership and students can sign up for Young-OGEMID (which is free)

KNOWLEDGE PARTNER

Transnational Legal Advisors (TNLA) is a boutique law firm specialising in cross-border legal and strategic matters, with a particular focus on international investment, trade, and dispute resolution. The firm combines legal practice with policy and research perspectives to address complex issues arising at the intersection of international economic law and global commerce. Its engagement spans investment arbitration, international trade law, regulatory matters, and cross-border transactions. TNLA also maintains strong academic and institutional engagement, contributing to research and professional dialogue on investment treaties, investment disputes, and international economic governance. Its expertise and practitioner-oriented approach make it a natural Knowledge Partner for the European–South Asian Investment Arbitration Bootcamp.

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